

of women with regard to property; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) to (d). No proposal for undertaking any legislation in this behalf is under the consideration of the Government at present.

Cabinet committee on trade and investment

1448. SHRI R. SURENDER REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether the government have re-constituted the Cabinet committee on Trade and Investment to strengthen the current export drive;

(b) if so, whether the Committee has formulated a policy on the export-front and has suggested import comprehension measures without affecting exports; and

(c) if so, whether the recommendations made by the investment panel so far have been implemented by the government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir,

(b) The Committee headed by the Prime Minister and including the Finance Minister, the Minister of Agriculture and the Minister of State for Commerce reviews proposals related to foreign trade and investment from the concerned administrative Ministries.

(c) The decisions of the Committee are implemented.

Software Export to USA

1449. SHRI DHARMANNA MONDAYYA SADUL: SHRI SHRAVAN KUMAR PATEL:

Will the Minister of COMMERCE be pleased to state:

(a) whether software export from India have been restricted by the U.S.A.;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): (a) No, Sir.

(b) and (c). Do not arise.

Inflation Rate

1450. SHRI DHARMANNA MONDAYYA SADUL: Will the minister of FINANCE be pleased to state the rate of inflation based on the wholesale price index during the last six months till the end of October, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): The annual rates of inflation in terms of wholesale Price Index on a point-to-point basis for the last six months till the end of October, 1991 are given below:

Annual Rate of Inflation in Wholesale Price Index (Base: 1981-82=100)

<i>Month</i>	<i>Rate of Inflation (%) Last week</i>
April, 1991	11.4

<i>Month</i>	<i>Rate of Inflation (%) Last week</i>
May, 1991	12.1
June, 1991	12.3
July, 1991	14.5
August, 1991	16.4
September, 1991	15.1
October, 1991	13.3

Joint Ventures with US

1451. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of COMMERCE be pleased to state:

(a) whether during his visit of United States in September, 1991 agreements were signed for setting up Joint Ventures in India;

(b) if so, the details thereof; and

(c) the period by which such Joint Ventures are proposed to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

Irregularities in Advancing and waiving of loans by Nationalised Banks

1452. SHRI ARJUN SINGH YADAV:
SHRI KASHIRAM RANA:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received complaints regarding irregularities in grant and waiving of loans by the Nationalised banks in Jaunpur district of Uttar Pradesh, Surat and Vadodara districts of Gujarat and Patna, Rohtas and Bhojpur districts of Bihar during the last five years;

(b) if so, the details thereof;

(c) whether the government have conducted any enquiry in this regard;

(d) if so, the outcome thereof;

(e) the number of officials found guilty; and

(f) the action taken or proposed to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI REMESHWAR THAKUR): (a) to (f). The complaints relating to sanctioning, disbursement and waiver of loans and alleged irregularities by nationalised banks received from various parts of the country including those from Jaunpur (Uttar Pradesh), Surat and Vadodra (Gujarat), Patna, Rohtas and Bhojpur (Bihar), by Government and Reserve Bank of India are taken up with the concerned public sector banks for remedial action. As regards write off of bad debts and losses and compromise proposals, RBI has advised the banks to delegate powers to its various functionaries for speedier disposal of such cases. The banks inspect their branches at periodic intervals. RBI also conducts statutory inspection of banks. During such courses of inspections, various deficiencies come across regarding credit appraisal and other matter. Appropriate action in accordance with the laid down rules and procedures is taken by banks against the employees including officers who are found guilty.